

प्रेषक,

जिलाधिकारी,  
गाजियाबाद

सेवा में,

रजिस्ट्रार,  
मा0 राष्ट्रीय हरित अधिकरण,  
मुख्य ब्रांच, नई दिल्ली।

संख्या 3896 / एस0टी0-डी0एम0 / 2024

दिनांक 17 अप्रैल, 2024

विषय :- ओ0ए0-70 / 2024, श्री दीपक जोशी बनाम उत्तर प्रदेश सरकार एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 07-03-2024 का अवलोकन करने का कष्ट करें जो जिसमें निर्देशित किया गया कि नगर पालिका परिषद खोडा कालौनी में आवासीय कालौनी में कूड़ा संग्रह का निर्माण कराया जा रहा है जो कि स्वास्थ्य के लिए हानिकाकरक है। मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेश में अधोहस्ताक्षरी को निर्देशित किया गया है कि जिला प्रशासन एवं उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम गठित कर मौके की जांच रिपोर्ट प्राप्त कर एक माह के अन्दर दिनांक 19-04-2024 तक उपलब्ध करायें।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुक्रम में गाजियाबाद जिला प्रशासन की ओर से श्री गम्भीर सिंह, अपर जिलाधिकारी (नगर) गाजियाबाद एवं प्रदूषण नियंत्रण विभाग की ओर से श्री नवनीत कुमार पाण्डेय, सहायक पर्यावरण अभियन्ता गाजियाबाद द्वारा आख्या उपलब्ध करायी गयी है। गठित समिति द्वारा उपलब्ध करायी गयी आख्या एवं अधिशासी अधिकारी, नगर पालिका परिषद खोडा मकनपुर द्वारा उपलब्ध करायी गयी तथ्यात्मक आख्या मूल रूप में संलग्न कर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के अवलोकनार्थ प्रेषित है।

संलग्न :- यथोपरि।

भवदीय,

  
( इन्द्र विक्रम सिंह ),  
जिलाधिकारी,  
गाजियाबाद

**Factual report in compliance to order passed on 07.03.2024 by Hon'ble national Green Tribunal, Delhi in OA No. 70/2024 in the matter of Deepak Joshi Versus State of Uttar Pradesh.**

**Background:-**

Hon'ble national Green Tribunal, Delhi in OA No. 70/2024 in the matter of Deepak Joshi Versus State of Uttar Pradesh had directed. Following:-

“.....2. In our view the allegations made in the letter petition do give rise to a substantial question relating to environment arising due to implementation of Scheduled enactments under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint 2 Committee comprising District Magistrate, Ghaziabad and Uttar Pradesh Pollution Control Board.

3. District Magistrate, Ghaziabad shall be nodal agency for coordination and compliance.

4. The Committee shall visit the site, collect relevant information and submit a factual report within one month by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....”

**Compliance:-**

In Compliance to the aforesaid direction a joint team of officials of District administration Ghaziabad and Regional Office U.P Pollution Control Board Ghaziabad visited the premises of the dumping site on 09.04.2024 in presence of Sri Navneet Gupta J.E (Jal) and Sri D.K Agarwal Sanitary & Food Inspector Nagar Palika Parishad Khoda. During visit joint team also interacted with residents of nearby area. The details related to dumping site is tabulated as below:-

S.NO.	Date of Inspection	09.04.2024
1.	Name & Address of Dump Site	Dump Site at Khoda Colony Nagar Palika Parishad

		Khoda, Ghaziabad.
2.	Geo Co-ordinates	Latitude-28.6294320 Longitude-77.3515046
3.	Year of Establishment	2016
4.	Quantity of Fresh Waste Generation Per day	105.17 Mt/Day
6.	Characteristics of Waste	Mixed Waste
7.	Processing Activities	Only Dumping (No Processing)
8.	Leachate Management	No facility
10.	Status of CTE/CTO	Not Obtained

#### Observations:-

1. Joint Team observed that the said dumping ground is established on the land of Noida Authority amidst residential area which is located on the border of Nagar Palika Parishad Khoda, Ghaziabad. The said area is residential wherein the population of Khoda colony is situated adjacent to dumping ground.
2. Nagar Palika Parishad Khoda- Makanpur, Ghaziabad has deployed 49 Tippers, 14 Tractors, 90 Rickshaw trolleys for door to door collection of Municipal Solid Waste. The Municipal Solid Waste generated from Nagar Palika Parishad is being dumped on the said dumping ground.
3. The dumping ground is open to sky and no boundary wall exists.
4. During visit no solid waste management processing facilities for segregation, recovery, storage, collection of the solid waste were observed.
5. A letter No-42/न०पा०परि०म०गा०/2024-25 dated 15-04-2024 from Nagar Pallika Parishad, Khoda Makanpur, Ghaziabad was received in this office vide email dated 15.04.2024. (Copy is annexed as **Annexure-I**). According to the said letter it is informed that due to non-availability of land, municipal Solid waste generated from Nagar Pallika Parishad is being dumped on the vacant land situated behind Vehicle depot.

6. In the said letter it is stated that under Swachha Bharat Mission-1.0, Solid waste management, civil work of solid waste processing of capacity 90 TPD located at village Nidori has been completed by working agency C&DS, Ghaziabad. Further it is also mentioned that work order has been awarded to agency M/s Rollz India Waste Management Pvt. Ltd. for transportation of municipal solid waste to waste to energy plant Bhadarpur, Ghaziabad and MSW processing is expected shortly.
7. Joint team collected groundwater samples from bore wells located nearby the dumping ground and analysed in Regional Office U.P. Pollution Control Board Ghaziabad Laboratory. The details is given below:-

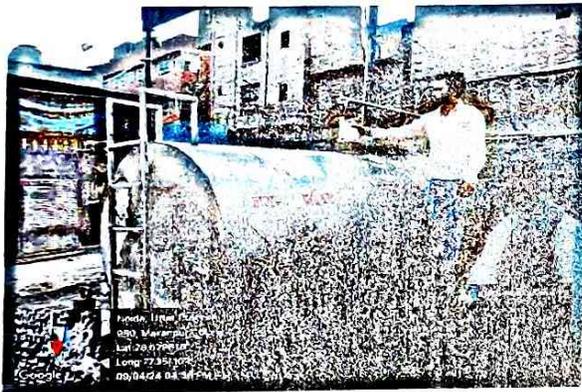
S. No	Sampling Location
1.	Bore well at Kabristaan Khoda Colony.
2.	Borewell at Bhardwaj Builders Ward No-23, Pawan Vihar Khoda.
3.	Borewell at Vehicle Depot Operated by Nagar Palika Khoda.

Test results of ground water samples collected from borewells is annex as **Annexure-II.**

**Conclusion:** - During visit dumping of municipal solid waste generated from Nagar Palika Parishad Khoda is being carried out on the said dumping ground in unscientific manner. The dumping ground is also not complying with the provisions of Solid Waste Management Rules, 2016.

**Photographs:-**





**Inspection Team:-**

S. No.	Name of inspecting officer	Designation	Signature
1.	Gambhir Singh	Additional District Magistrate (City), Ghaziabad.	
2.	Navneet Kumar Pandey	A.E.E, UPPCB, Ghaziabad	

कार्यालय:-नगर पालिका परिषद, खोड़ा-मकनपुर, गाजियाबाद

पत्रांक:- 42 / न0पा0परि0खो0म0गा0 / 2024-25

दिनांक:- 15 अप्रैल 2024

सेवा में,

क्षेत्रीय प्रदूषण अधिकारी

उ0प्र0 प्रदूषण नियंत्रण कन्ट्रोल बोर्ड

गाजियाबाद।

विषय:- मा0 एन0जी0टी0 में योजित ओ0ए0 नं0-70/2024 दीपक जोशी बनाम उत्तर प्रदेश सरकार के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0-70/2024 दीपक जोशी बनाम उ0प्र0 सरकार में पारित आदेश दिनांक 07.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 एन0जी0टी0 के आदेश दिनांक 07.03.2024 में दिये गये निर्देशों का अनुपालन किये जाने के सम्बन्ध में है।

उक्त के क्रम में बिन्दुवार आख्या निम्नवत है-

1. नगर पालिका परिषद खोड़ा-मकनपुर पूर्वी दिल्ली से लगी हुई उत्तर प्रदेश की सीमा पर स्थित है, जिसका गठन 10.03.2016 को हुआ था। निकाय का क्षेत्रफल 4.5 वर्ग कि0मी0 है। वर्ष 2011 की जनगणना के अनुसार इसकी जनसंख्या 190005 तथा भवनों की संख्या 46915 है। वर्तमान में यहाँ की अनुमानित जनसंख्या 4.5 लाख तथा भवनों की संख्या लगभग 60000 है।
2. नगर पालिका परिषद खोड़ा-मकनपुर में सफाई का कार्य आउटसोर्सिंग के माध्यम से कराया जा रहा है, जिसमें घर-घर से कूड़ा कलेक्शन करने के लिए 49 टाटा एस टिपर, 14 ट्रैक्टर, 90 रिक्शा-ट्राली लगाये गये हैं। निकाय में प्रतिदिन 105.17 मीट्रिक टन कूड़ा उत्सर्जित होता है। निकाय में वर्तमान में हो रहे सफाई कार्य की पॉवर प्वाइंट प्रेजेंटेशन पी0डी0एफ0 के रूप में संलग्न है। (संलग्नक-01)
3. अवगत कराना है कि जब से नगर पालिका का गठन हुआ है तब से नगर पालिका का कूड़ा वाहन डिपो के पीछे रिक्त पडी भूमि पर एकत्रित किया जाता है, क्योंकि नगर पालिका के पास कूड़ा एकत्रित करने के लिए अन्य कोई भूमि उपलब्ध नहीं है। उक्त तथ्य पूर्व से ही शासन-प्रशासन के संज्ञान में है।
4. वाहन डिपो के पीछे एकत्रित कूड़े को उठाने एवं प्रोसेसिंग किये जाने की निविदा पूर्व में ही कर दी गयी थी, जिनकी समयावधि वर्तमान में समाप्त हो चुकी है तथा नये सिरे से दोनों निविदाएं सम्पन्न हो चुकी है एवं आदर्श आचार संहिता प्रभावी होने के पूर्व अनुबन्ध सम्पादित कर कार्यादेश निर्गत किया जा चुका है, जो संलग्नक-02 व 03 के रूप में संलग्न है। मै0 रोलज इण्डिया वेस्ट मैनेजमेंट प्रा0लि0 द्वारा कूड़ा निस्तारण कार्य हेतु निर्माण कराये जा रहे प्रोसेसिंग प्लांट का कार्य प्रगति पर होने के कारण न तो कूड़ा उठान का कार्य प्रारम्भ हो सका है और न ही प्रोसेसिंग का कार्य। (संलग्नक-04) सम्बन्धित ठेकेदार द्वारा उक्त कार्य

का प्रारम्भ करने के लिये 20 अप्रैल 2024 तक का समय मांगा गया है जो संलग्नक-05 के रूप में संलग्न है।

5. स्वच्छ भारत मिशन 1.0 सॉलिड वेस्ट मैनेजमेन्ट के अन्तर्गत प्राप्त धनराशि से ग्राम निडोरी में 90 टी0पी0डी0 के प्रोसेसिंग प्लान्ट के निर्माण में सिविल का कार्य कार्यदायी संस्था सी0एन्ड0डी0एस0 गाजियाबाद द्वारा पूर्ण किया जा चुका है। मशीनरी स्थापना के कार्य का टेण्डर भी निकाय द्वारा कर दिया गया है परन्तु आदर्श आचार संहिता लग जाने के कारण समस्त औपचारिकताएं पूर्ण नहीं हो पायी हैं जिस कारण प्लान्ट वर्तमान समय में संचालित नहीं हो पाया है।

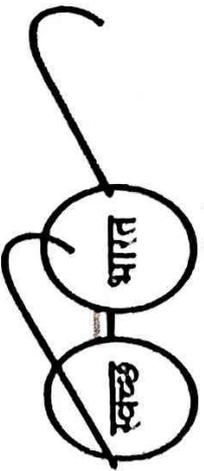
आख्या अवलोकनार्थ सादर कार्यवाही हेतु प्रेषित।



(दिव्यकान्त अग्रवाल)  
सफाई एवं खाद्य निरीक्षक  
न0पा0परि0खोड़ा-मकनपुर  
गाजियाबाद



(कृष्णकान्त मिश्रा)  
अधिसासी अधिकारी  
न0पा0परि0खोड़ा-मकनपुर  
गाजियाबाद



एक कदम स्वच्छता की ओर



NAGAR PALIKA PARISHAD,  
KHORA-MAKANPUR,  
GHAZIABAD

SWACHHI SURVEKSHAN 2024

SWACHHI

**SURVEKSHAN  
2024**

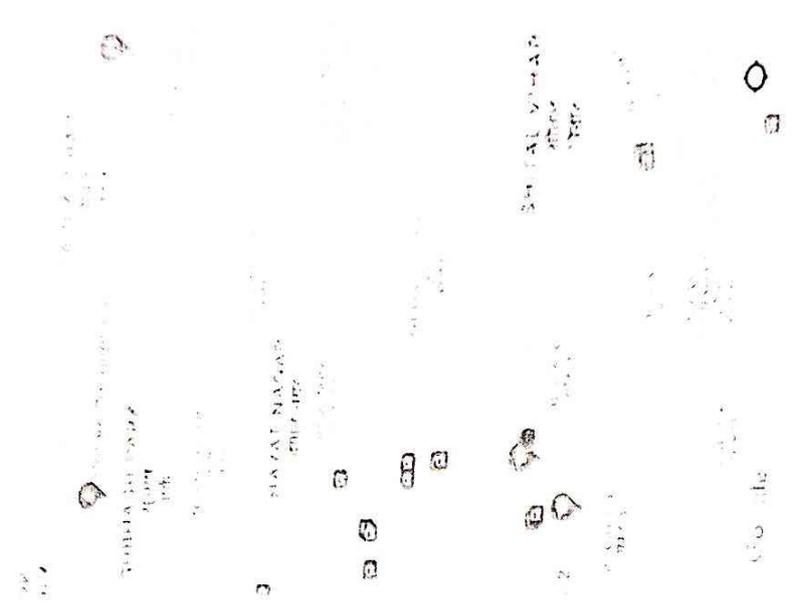


# INTRODUCTION

Khoda village, with its extended population as Nagar Palika Parishad Khoda Makanpur, is situated between the South Eastern Perimeter of Delhi, the South Western Periphery of Ghaziabad and the North West Periphery of Noida. This Ghazipur Landfill Site is located on the eastern edge of Delhi, a wholesale meat market, is in and around Gharoli village and its extension, and it is associated with a moderately developed residential colony with Mayur Vihar Phase III. The Hindu Ka Cut Canal marks the north western boundary of Khora Colony, while the National Highway 24 separates Noida and Ghaziabad, forming its northern boundary. It is bounded on the Ghaziabad side by the Gate Group Societies at Indirapuram built by private developers and on the east by the institutional area of Sector 62 towards Noida, and Rajat Vihar, a posh gated residential colony in the south. In 1971 Khora has rapidly transformed from being a populated village, spread over an area of 426.55 hectares[1] and 96 households in Ghaziabad tehsil of Meerut district. Total population and population of 656 (Census 1971: 55) For a population of 189,410 in 2011. This increase was not evenly distributed over successive decades. Progress was reported in the official census in 1981 (Census 1981: 54, 1475) in 1991 (Census 1991: 260), 99,506 in 2001 (Census 2001) and 189,410 in 2011 (Census 2011: Provisional Census 2011). Officially, Khoda has been declared as a census town in the 2011 census. Although these are official census figures, the actual number living in Khoda appears to be much higher, with newspaper and other media sources reporting around 1 million in 2013. On 10th March, 2016 the office of Gram Sabha upgraded as Nagar Palika Parishad Khoda Makanpur Ghaziabad.

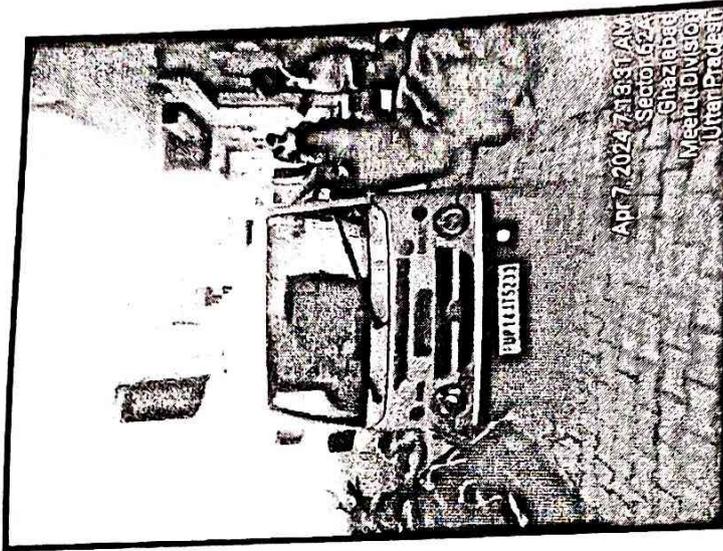
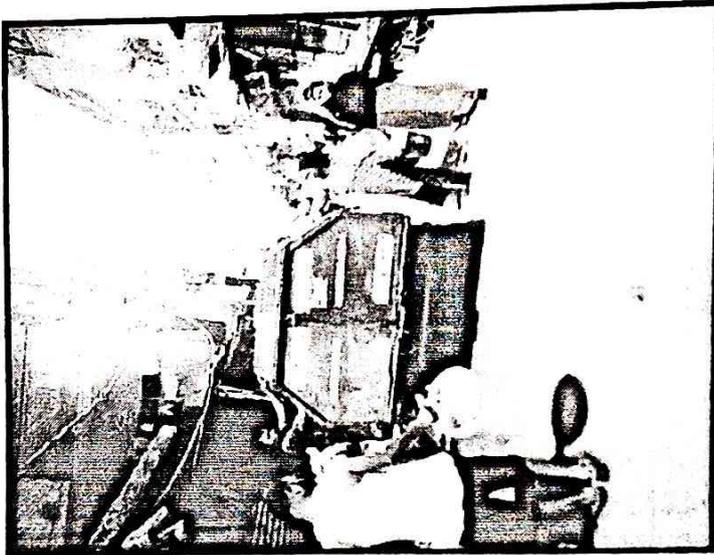
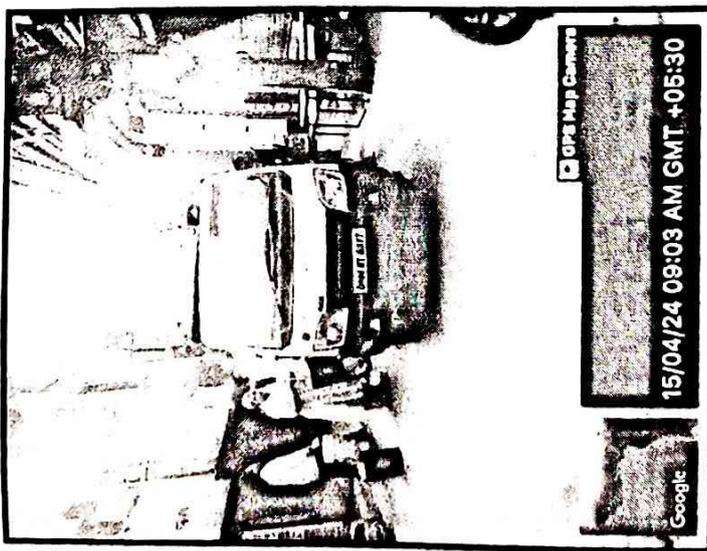
**SURVEKSHAN  
2024**

सर्वेक्षण  
2024





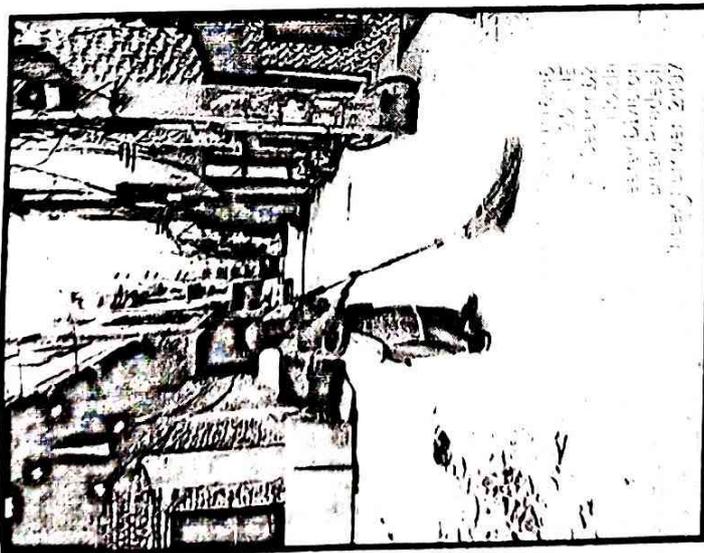
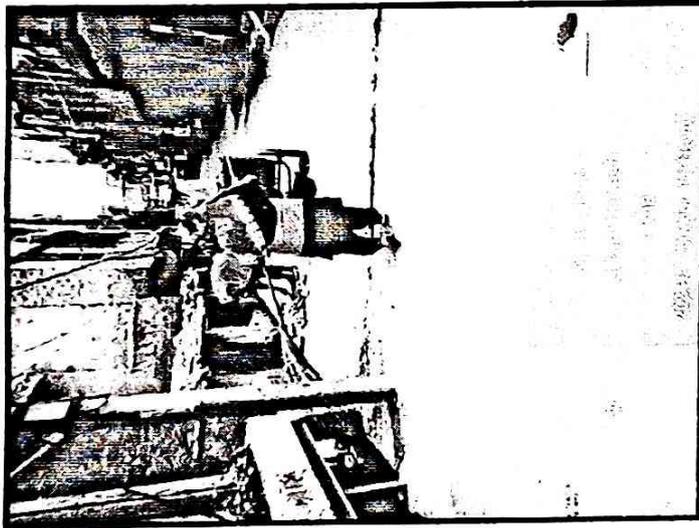
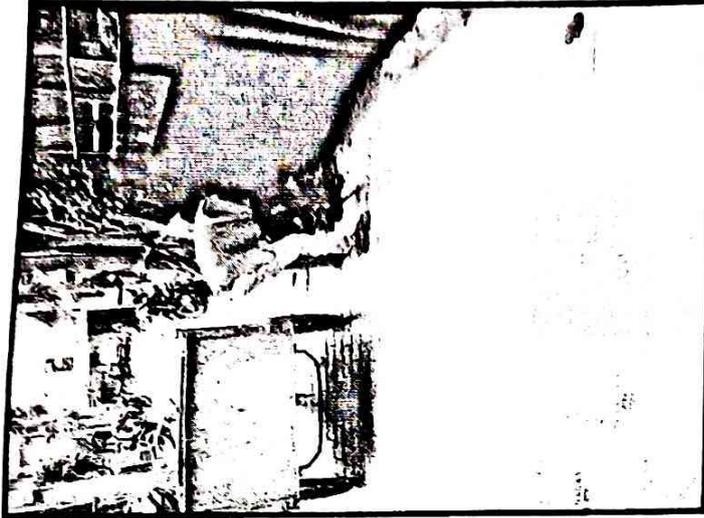
# DOOR TO DOOR COLLECTION IN NPP KHORA-MAKANPUR



**SURVEKSHAN  
2024**

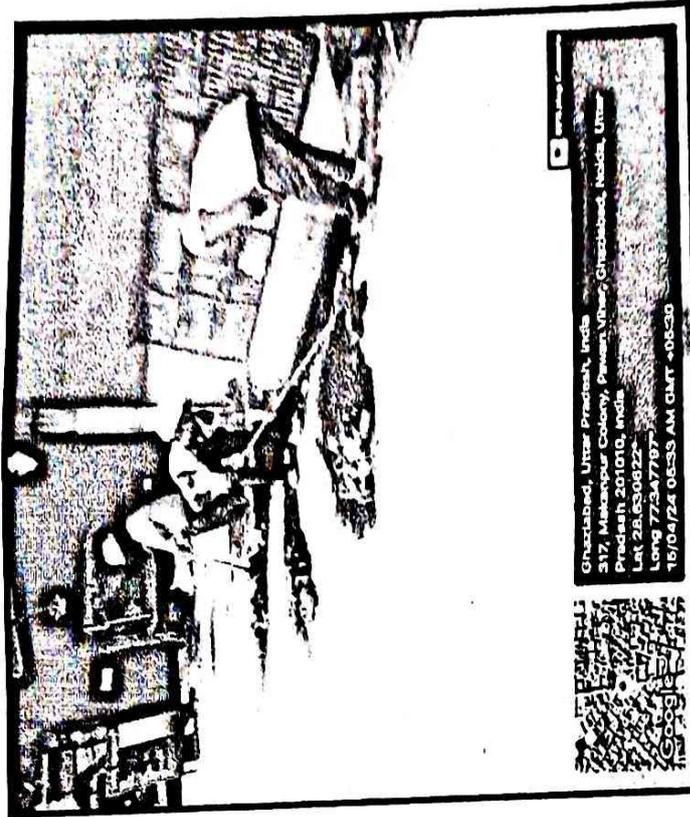
सर्वेक्षण  
2024

# SWEEPING WORK IN RESIDENTIAL AREA



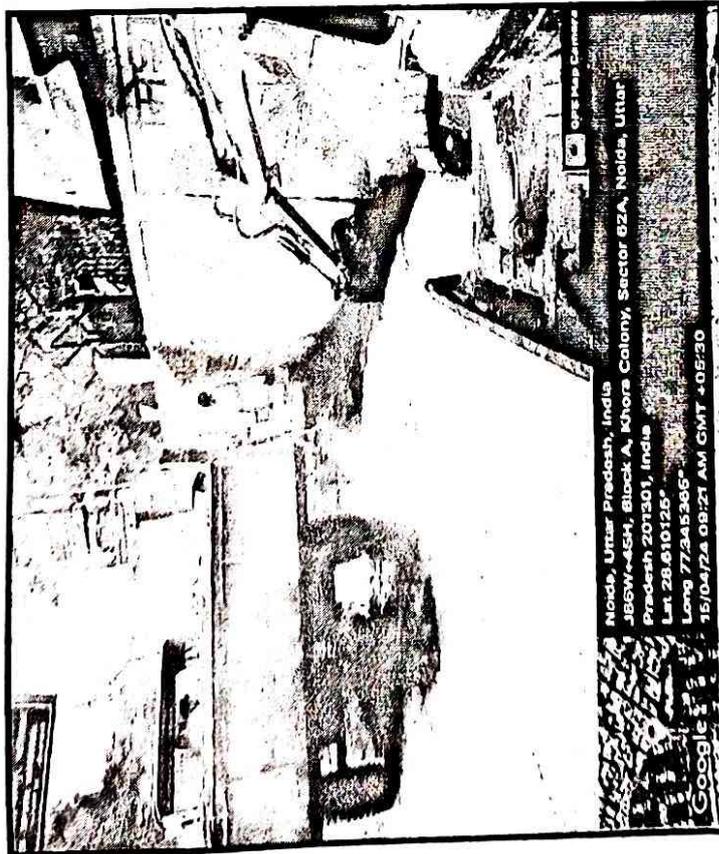


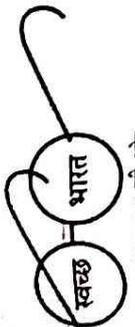
# SWEEPING WORK IN COMMERCIAL AREA





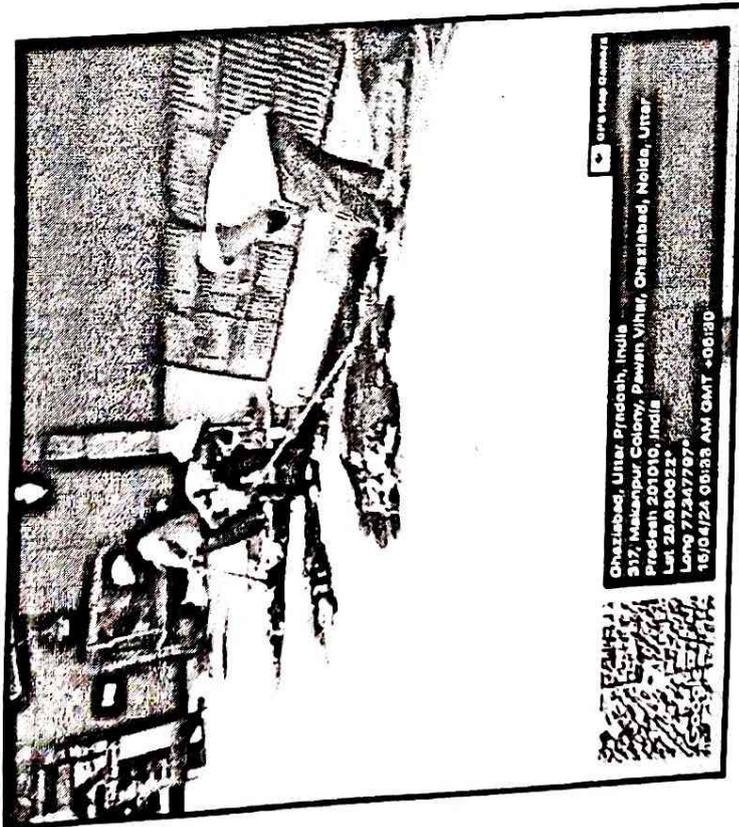
# NALA SAFAI WORK IN KHORA-MAKANPUR





एक कदम स्वच्छता की ओर

# NALA SAFAI WORK IN KHORA-MAKANPUR



Chazlabad, Uttar Pradesh, India  
317, Makanpur Colony, Pawan Vihar, Chazlabad, Noida, Uttar  
Pradesh 201010, India  
Lat 28.030923°  
Long 77.347797°  
15/04/24 08:38 AM GMT +05:30



Chazlabad, Uttar Pradesh, India  
317, Makanpur Colony, Pawan Vihar, Chazlabad, Noida, Uttar  
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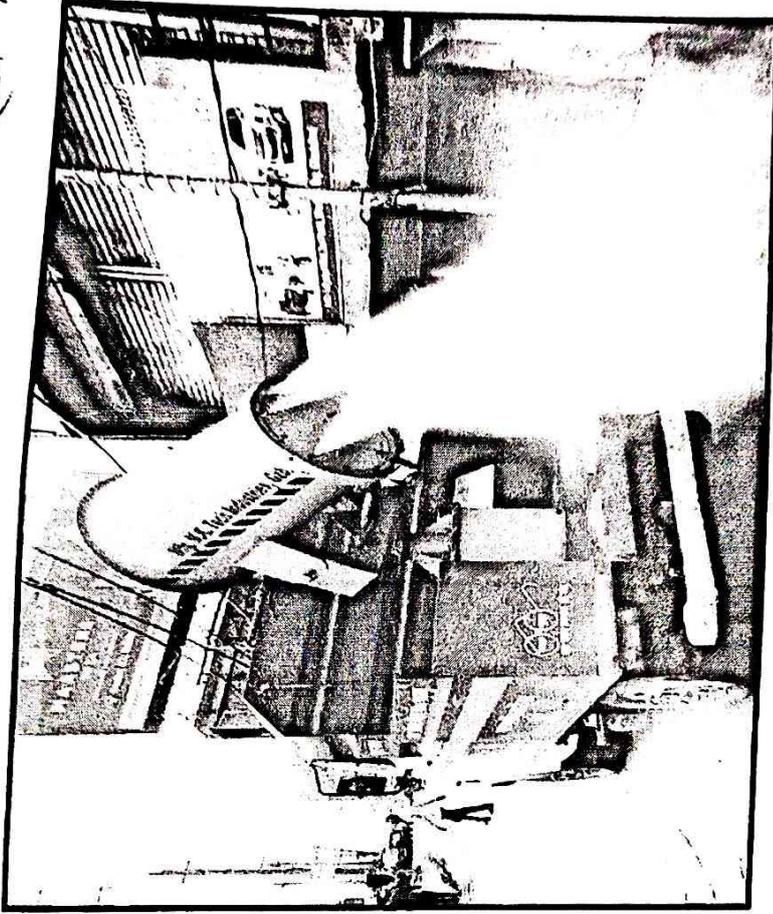
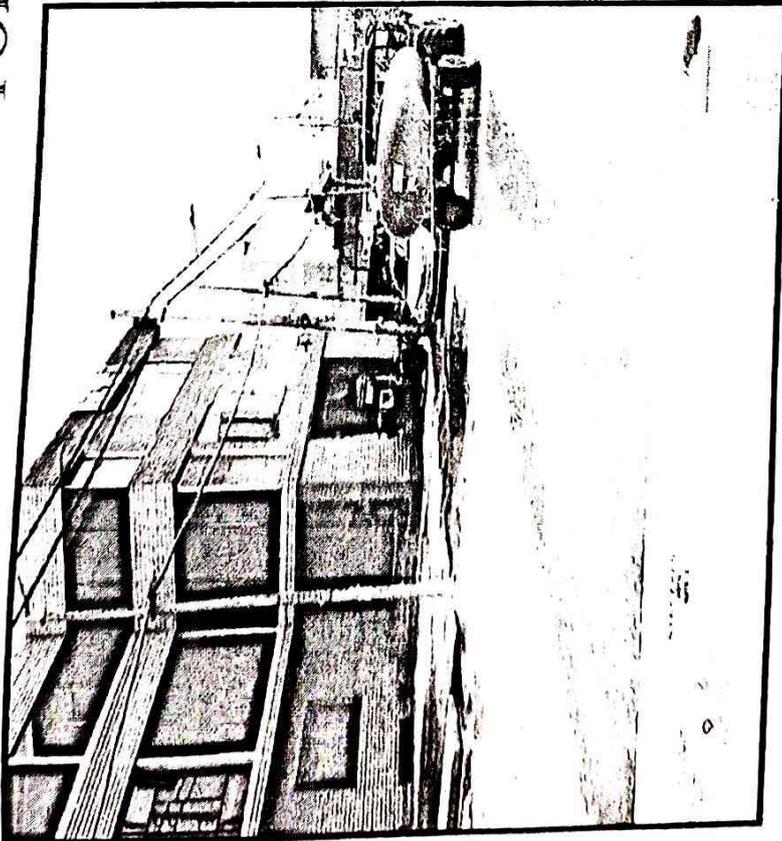
**SURVEKSHAN  
2024**

# WORK FOR CONTROL AIR POLLUTION

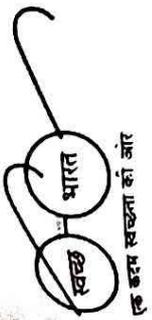


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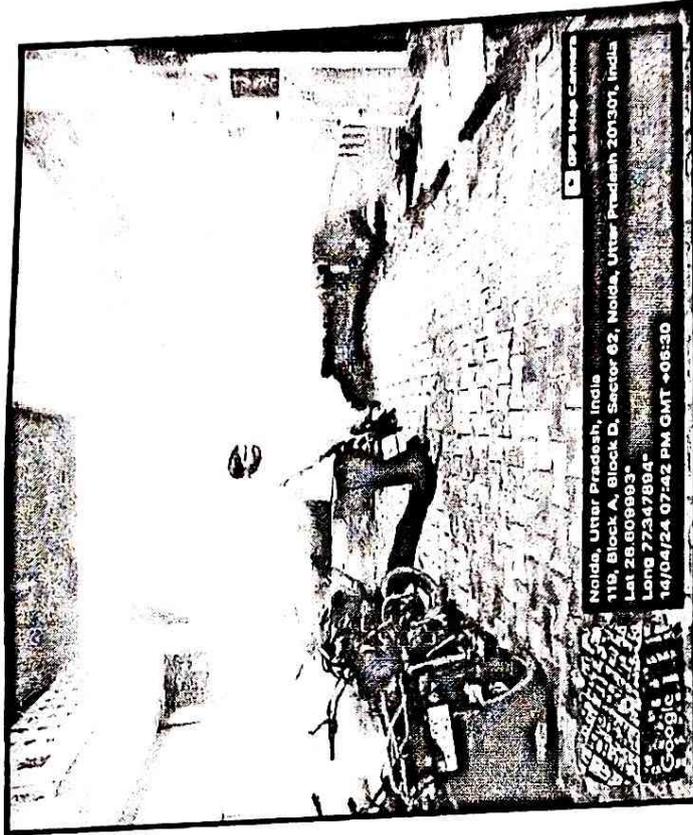
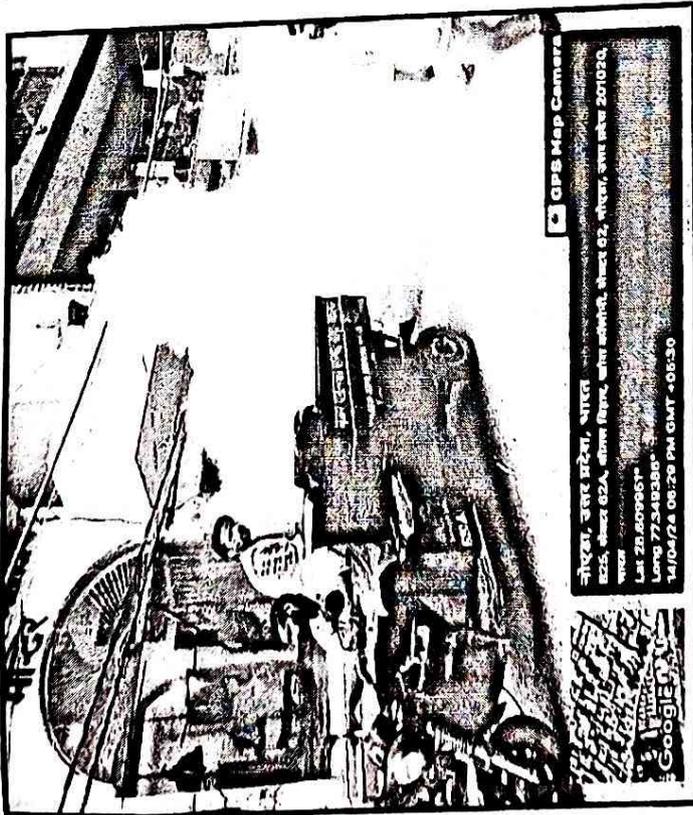
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**SURKESHAN  
2024**

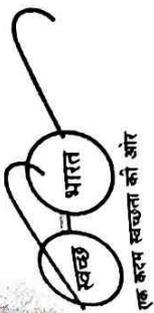
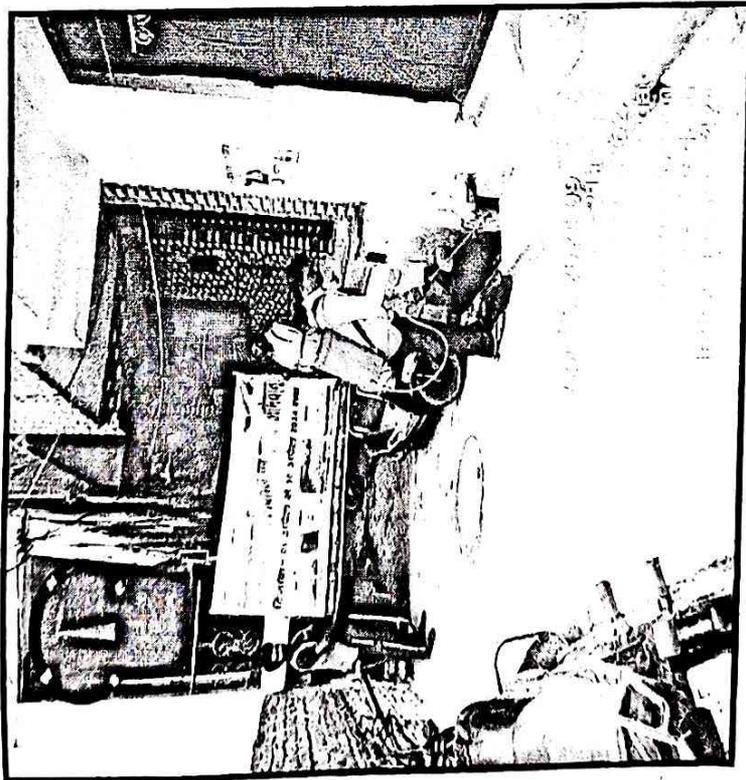
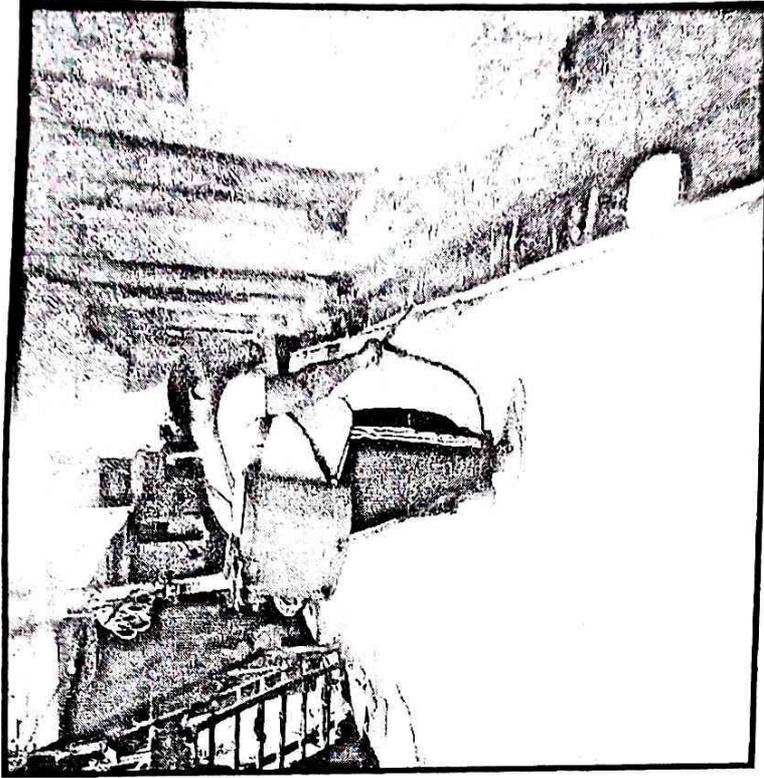


FOGGING WORK IN KHORA-MAKANPUR





# ANTI-LARVA

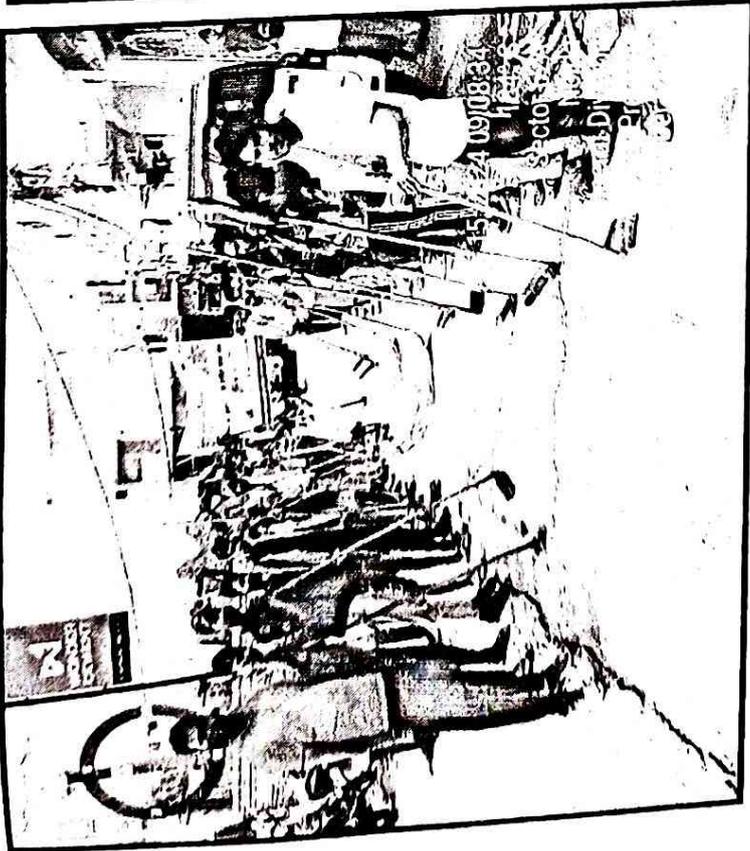
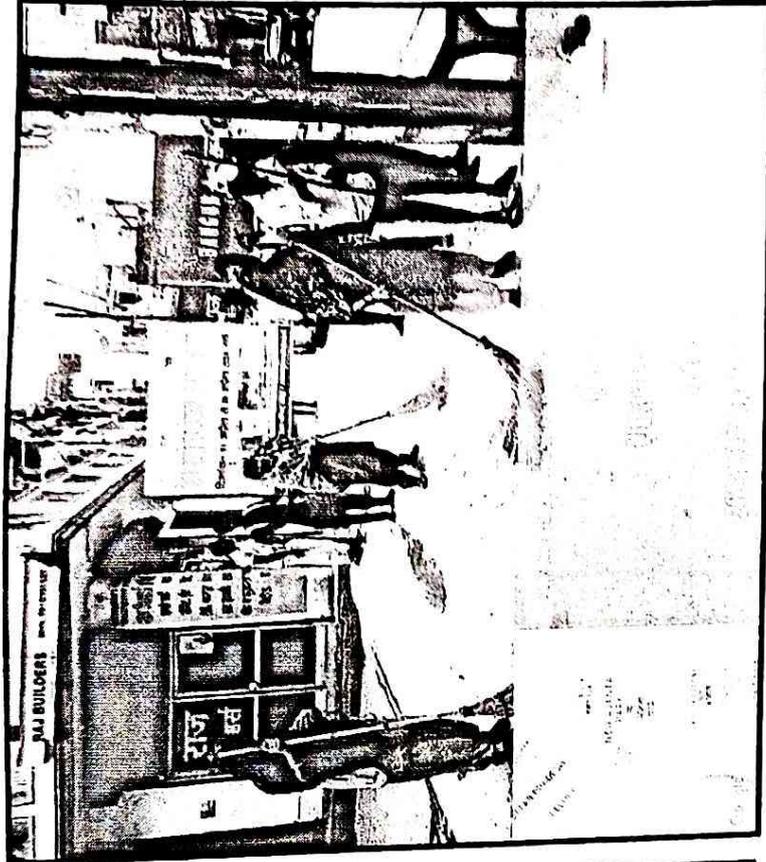


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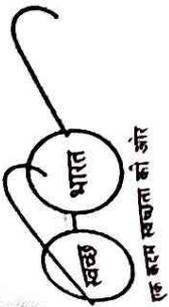
**SURVEKSHAN  
2024**



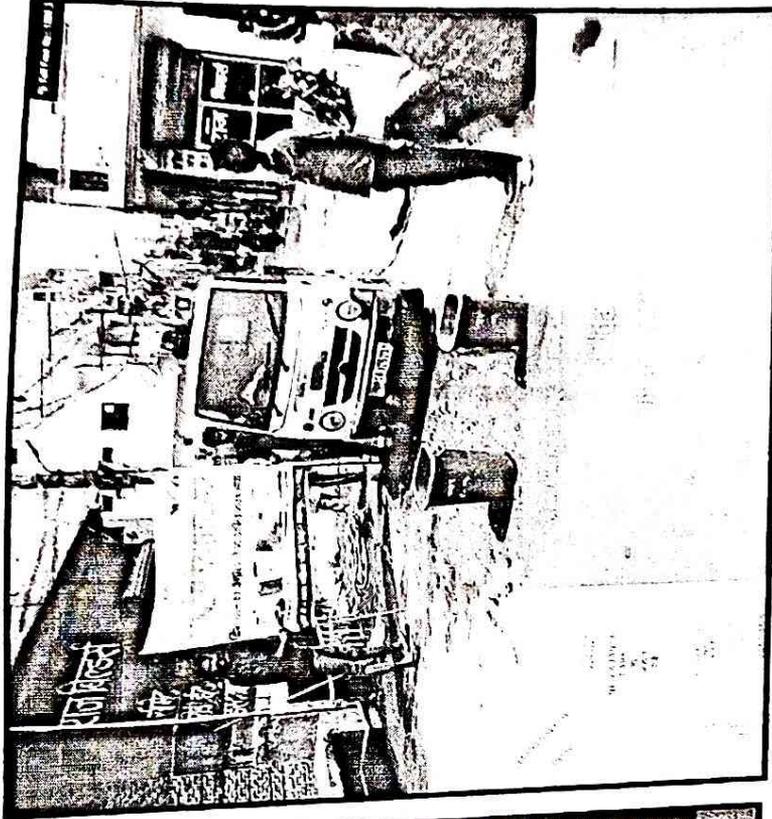
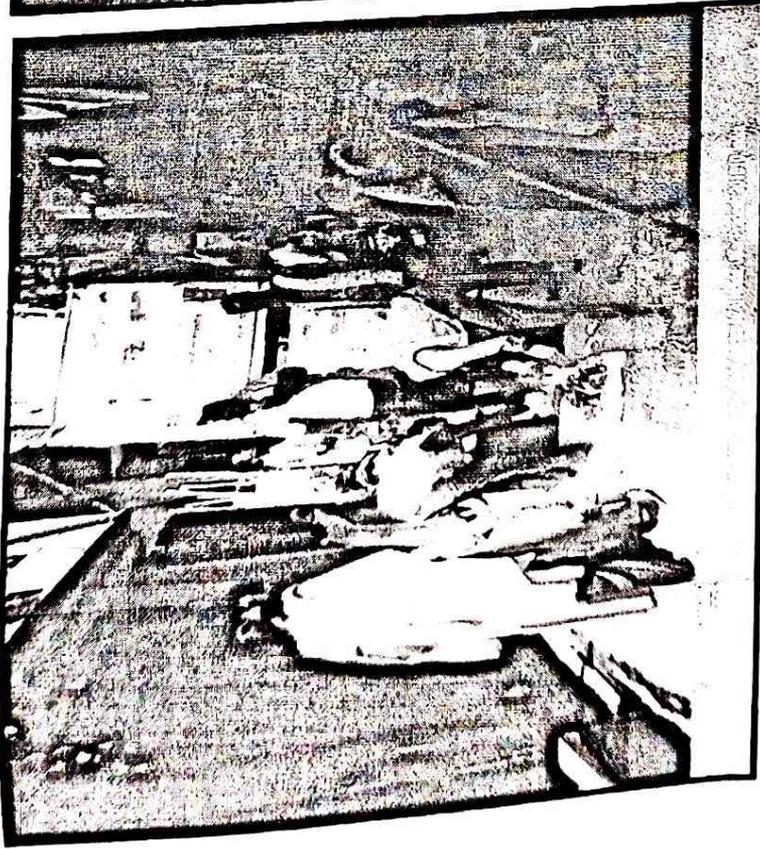
# VISHESH SANCHARI ROG CAMPAIGN



**SURVEKSHAN  
2024**



# SEGREGATION CAMPAIGN



**SURVEKSHAN  
2024**

10/10/2024

सिद्धि  
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# THANK YOU

एन सी ई सी  
**SURVEKSHAN  
2024**

प्रा. प्र. प्र. प्र.

अनुबंध क्रमांक | Contract No: GEMC-511687707178645

अनुबंध तिथि | Contract Generated Date : 15-Mar-2024

बोली/आरप/बीबीपी संख्या | Bid/RA/PBP No.: GEM/2024/B/4702809



संस्था विवरण   Organisation Details	खरीदार विवरण   Buyer Details
<p>प्रकार   Type : State Local Bodies</p> <p>विभाग   Ministry : Urban Development Department Uttar Pradesh</p> <p>संस्था का नाम   Organisation Name : NAGAR PALIKA PARISHAD KHORA MAKANPUR</p> <p>कार्यालय क्षेत्र   Office Zone : WEST UTTER PRADESH</p>	<p>पद   Designation : JE</p> <p>संपर्क संख्या   Contact No. : -</p> <p>ईमेल आईडी   Email ID : buycon1.npp.khora@gembuyer.in</p> <p>जीएसटीआईएन   GSTIN : NAGAR PALIKA PARISHAD KHORA MAKANPUR, GHAZIABAD, UTTAR PRADESH-201014, India</p>

वित्तीय स्वीकृति विवरण   Financial Approval Detail	भुगतान प्राधिकरण विवरण   Paying Authority Details
<p>अनुमोदित सहमति   FD Concurrence : No</p> <p>प्रशासनिक अनुमोदन का पदनाम   Designation of Administrative Approval : Executive Officer</p> <p>वित्तीय अनुमोदन का पदनाम   Designation of Financial Approval : Executive Officer</p>	<p>भुगतान का तरीका   Role : PAO</p> <p>भुगतान का तरीका   Payment Mode : Offline</p> <p>पद   Designation : Clerk</p> <p>ईमेल आईडी   Email ID : pao1.nppkm.up@gembuyer.in</p> <p>जीएसटीआईएन   GSTIN : NAGAR PALIKA PARISHAD KHORA MAKANPUR, GHAZIABAD, UTTAR PRADESH-201014, India</p>

परिचालित विवरण   Consignee Details		सेवा विवरण   Service Description
क्र.सं.   S.No	परिचालित नाम & पता   Consignee Name & Address	
1	<p>संपर्क   Contact : -</p> <p>ईमेल आईडी   Email ID : buycon1.npp.khora@gembuyer.in</p> <p>जीएसटीआईएन   GSTIN : -</p> <p>पता   Address : NAGAR PALIKA PARISHAD KHORA MAKANPUR, GHAZIABAD, UTTAR PRADESH-201014, India</p>	Goods Transport Service - Per Trip based Service - Highways for Solid waste transportation with diesel and driver; Hiwa with diesel and driver; 22 cum

सेवा प्रदाता विवरण   Service Provider Details	
<p>जैन विक्रेता आईडी   GeM Seller ID : SVKK200001878349</p> <p>कंपनी का नाम   Company Name : SBA ENVIRO TECH PRIVATE LIMITED</p> <p>संपर्क संख्या   Contact No. : 08052330040</p> <p>ईमेल आईडी   Email ID : sbaenvirotechpvtltd@gmail.com</p> <p>पता   Address : 260/74, DURGAPURI, SALEM PUR, PATAURA, KAKORI, KAKORI, LUCKNOW, UTTAR PRADESH-226002, -</p> <p>एनएसएई पंजीकरण संख्या   MSME Registration number : UDYAM-UP-50-0009075</p> <p>एनएसई सामाजिक श्रेणी   MSE Social Category : General</p> <p>एनएसई लिंग श्रेणी   MSE Gender : Male</p> <p>जीएसटीआईएन   GSTIN : 09ABECS7842Q1ZF</p>	

\*जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा | GST / Tax invoice to be raised in the name of - Consignee

## सेवा विवरण | Service Details

सेवा प्रारंभ तिथि (नवीनतम) | Service Start Date (latest by): 01-Apr-2024

सेवा समाप्ति तिथि | Service End Date : 31-Mar-2025

श्रेणी नाम | Category Name : Goods Transport Service - Per Trip based Service

विलिंग चक्र   Billing Cycle: monthly		
विवरण   Description	Number of trips(Pickup and drop to specified location)	Price per trip for specified location
Size / Weight of vehicle	22 cum	
Type of Truck	Hiwa with diesel and driver	
Area of Operation	High Altitude Area	
Nature of Goods	Highways for Solid waste transportation with diesel and driver	
Approx Loading Weight In MT/KL for the entire contract period.	25	
Approx Unloading Weight In MT/KL for the entire contract period.	10	
<p>कुल राशि (पूर्व)   Total Amount (Formula) :</p> <p>( Price per trip for specified location*Number of trips(Pickup and drop to specified location) )</p>		
कुल मूल्य वट्टा   Total Value without Addons(INR)		96000

विवरण कोड | Add On Description

आवक (Per Unit Price)	01
आवक (Addon Price*Approx Unloading Weight In MT/KI for the entire contract period.)	0.1
आवक (Per Unit Price)	01
आवक (Addon Price*Approx Loading Weight In MT/KI for the entire contract period.)	0.25
कुल आवक मूल्य   Total Addon Value(INR)	0.35
कुल मूल्य सहित कुल मूल्य   Total Value Including Addons(INR)	96000.35

अतिरिक्त जानकारी | Additional Details

Start Location Zipcode : 201014

Drop Location Zipcode : 201003

कर विभाजन | Tax Bifurcation

विवरण   Particular	जीएसटी   GST (18%)	जीएसटी उपास   GST Cess 1 (10%)	जीएसटी पर क्रेडिट श्रेय (आईटीसी)   Input Tax Credit (ITC) on GST	जीएसटी उपास पर आईटीसी 1   ITC on GST Cess 1
Goods Transport Service - Per Trip based Service	14644.12	0		

अनुबंध की राशि | Amount of Contract

सभी शुल्क और कर सहित कुल अनुबंध मूल्य   Total Contract Value Including All Duties and Taxes(INR)	96000.35
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एसएलए विवरण | SLA Details

1 Agreement Overview

This Agreement represents a Service Level Agreement ("SLA" or "Agreement") between the buyer and Goods Transportation service provider. Service provider will provide transportation of various type of goods/cargo via road where the transport route including Point of Pick-up (POP) to Point of Delivery (POD) is known all around the county for the required Truck per trip. This Agreement outlines the scope of work, buyer's obligations, special terms and conditions related to service delivery and payment of services for mutual understanding of the stakeholders. The Agreement remains valid till completion of scope of services or end of contractual duration (whichever is earlier) unless either superseded by a revised agreement mutually endorsed by the stakeholders or terminated by either of the parties thereof.

The Services contracts placed through GeM shall be governed by following set of Terms and Conditions:

1. General terms and conditions for Services;
2. Service Specific STC of the Services contracts shall include the service level agreement (SLA) for the service;
3. BID / Reverse Auction specific ATC.

The above terms and conditions are in reverse order of precedence i.e. ATC supersedes Service specific STC which supersede GTC, whenever there are any conflicting provisions. The above set of terms and conditions along with scope of work and service level agreement as enumerated in the document shall be construed to be part of the Contract between Buyer and Service Provider. The service will be provided in bid only mode.

2 Objectives and Goals

The objective of this agreement is to ensure that all the commitments and obligations are in place to ensure consistent delivery of services to buyer by service provider. The goals of this agreement are to:

1. Provide clear reference to service ownership, accountability, roles and responsibilities of both parties
2. Present a clear, concise and measurable description of services offered to the buyer
3. Establish terms and conditions for all the involved stakeholders, it also includes the actions to be taken in case of failure to comply with conditions specified
4. To ensure that both the parties understand the consequences in case of termination of services due to any of the stated reasons

The agreement will act as a reference document that both the parties have understood the above-mentioned terms and conditions and have agreed to comply by the same. The agreement can also be revised/ modified on mutual consent of the stakeholders.

3 Parties to the Agreement

The main stakeholders associated with this agreement are below:

1. Buyer: Buyer is responsible to provide clear instructions, approvals and timely payments for the services availed
2. Service Provider: Service provider is responsible to provide all the required services in timely manner. Service provider may also include seller, any authorized agents, assignees, successors and nominees as described in the agreement

The responsibilities and obligations of the stakeholders have been outlined in this document. The document also encompasses service level/ penalties in case of non-adherence to the defined terms and conditions. It is assumed that all stakeholders have read and understood the same before signing the document.

4 Scope of Services

This service deals with transportation of various type of goods/cargo via road where the transport route including Point of Pick-up (POP) to Point of Delivery (POD) is known all around the county for the required Truck per trip. The transportation cost per trip for the truck is for the specified Destination (Pick up and Drop Location) as determined by buyer

Nature of Goods: Under this Service Buyer can transport their Goods based on the selection from the pre-defined list which include Household/Office, Agricultural, Petroleum/Oil, Open Gas, Packed Gas, Packed Water, Packed Milk, Open Water, Open Milk, Food Grains, Vegetables, Meat, Construction Material, Vehicles, Textile Goods, Machinery & Equipment, Dangerous/hazardous, Fragile, Foods Items, Cotton, Livestock, Coal/As, Oil And Gas for Goods like Valuable goods requiring High Security, Heavyweight/Over Dimensional Cargo and customized goods buyer has to specify the other details required.

विवरण जोड़ें | Add On Description

Unloading (Per Unit Price)	01
कुल मूल्य   Addon Value ( Addon Price * Approx Unloading Weight In MT/KL for the entire contract period. )	0.1
Unloading (Per Unit Price)	01
कुल मूल्य   Addon Value ( Addon Price * Approx Loading Weight In MT/KL for the entire contract period. )	0.25
कुल एडऑन मूल्य   Total Addon Value(INR)	0.35
कुल और सति कुल मूल्य   Total Value Including Addons(INR)	96000.35

अतिरिक्त जानकारी | Additional Details

Start Location Zipcode : 201014

Drop Location Zipcode : 201003

कर विभाजन | Tax Bifurcation

विवरण   Particular	जीएसटी   GST (18%)	जीएसटी कमतर 1   GST Cess 1 (10%)	जीएसटी कर क्रेडिट टैका क्रेडिट (आईटीसी)   Input Tax Credit (ITC) on GST	जीएसटी कमतर 1   ITC on GST Cess 1
Goods Transport Service - Per Trip based Service	14644.12	0		

अनुबंध की राशि | Amount of Contract

सभी मूल्य और कर सति कुल अनुबंध मूल्य   Total Contract Value Including All Duties and Taxes(INR)	96000.35
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एसएलए विवरण | SLA Details

1 Agreement Overview

This Agreement represents a Service Level Agreement ("SLA" or "Agreement") between the buyer and Goods Transportation service provider. Service provider will provide transportation of various type of goods/cargo via road where the transport route including Point of Pick-up (POP) to Point of Delivery (POD) is known all around the county for the required Truck per trip. This Agreement outlines the scope of work, buyer's obligations, special terms and conditions related to service delivery and payment of services for mutual understanding of the stakeholders. The Agreement remains valid till completion of scope of services or end of contractual duration (whichever is earlier) unless either superseded by a revised agreement mutually endorsed by the stakeholders or terminated by either of the parties thereof.

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2. Service Specific STC of the Services contracts shall include the service level agreement (SLA) for the service;
3. BID / Reverse Auction specific ATC.

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2 Objectives and Goals

The objective of this agreement is to ensure that all the commitments and obligations are in place to ensure consistent delivery of services to buyer by service provider. The goals of this agreement are to:

1. Provide clear reference to service ownership, accountability, roles and responsibilities of both parties
  2. Present a clear, concise and measurable description of services offered to the buyer
- Establish terms and conditions for all the involved stakeholders, it also includes the actions to be taken in case of failure to comply with conditions specified
1. To ensure that both the parties understand the consequences in case of termination of services due to any of the stated reasons

The agreement will act as a reference document that both the parties have understood the above-mentioned terms and conditions and have agreed to comply by the same. The agreement can also be revised/ modified on mutual consent of the stakeholders.

3 Parties to the Agreement

The main stakeholders associated with this agreement are below:

1. Buyer: Buyer is responsible to provide clear instructions, approvals and timely payments for the services availed
2. Service Provider: Service provider is responsible to provide all the required services in timely manner. Service provider may also include seller, any authorized agents, assignees, successors and nominees as described in the agreement.

The responsibilities and obligations of the stakeholders have been outlined in this document. The document also encompasses service level/ penalties in case of non-adherence to the defined terms and conditions. It is assumed that all stakeholders have read and understood the same before signing the document.

4 Scope of Services

This service deals with transportation of various type of goods/cargo via road where the transport route including Point of Pick up (POP) to Point of Delivery (POD) is known all around the county for the required Truck per trip. The transportation cost per trip for the truck is for the specified Destination (Pick up and Drop Location) as determined by buyer.

Nature of Goods: Under this Service Buyer can transport their Goods based on the selection from the pre-defined list which include Household/Office, Agricultural, Petroleum/Oil, Open Gas, Packed Gas, Packed Water, Packed Milk, Open Water, Open Milk, Food Grains, Vegetables, Meat, Construction Material, Vehicles, Textile Goods, Machinery & Equipment, Dangerous/hazardous, Fragile, Foods Items, Cotton, Livestock, Coal/As, Oil And Gas for Goods like Valuable goods requiring High Security, Heavyweight/Over Dimensional Cargo and customized goods buyer has to specify the other details required.

**Truck:** Under this service based on the Trip for Transporting Goods buyer has to determine the Point of Pick-up (POP) to Point of Delivery (POD) for the Truck under which they should know the complete start and end location address along with State, City & Pin code

**Type of Truck:** Under this service there are multiple Type of trucks based on their carrying capacity and dimensions which buyer require and also buyer can opt for customized is required truck is not in the predefined list. Under Predefined list following trucks are mentioned in the service - Pickup Truck, Open Body LCV Truck, Open Body Taurus, Closed Body LCV Truck, Customized Truck, Cement Mixer, Refrigerated Truck, Milk Tank Truck, Water Tank Truck, Tipper/Dump Truck, Platform Truck, Flatbed Truck, Oil/Gas Tanker Truck.

**Loading:** Under this Service Buyer other than Transporting the goods can also ask for additional service for loading of Goods in the truck from the pickup location.

**Unloading:** Under this Service Buyer other than Transporting the goods can also ask for additional service for unloading of Goods from the truck to the delivery location.

**Tracking System (GPRS):** Under this Buyer can ask for the tracking option for the Truck which is carrying their Goods.

**Transit Insurance:** For every Nature of goods buyer can choose for the Transit Insurance under which their goods while be insured for the transportation based on the Terms and Condition defined in the Service Level Agreement.

**Customization during Bid:** For the Various parameters that need to added in the bid required details from the buyer are as follows

At this stage of the bid, the buyer while selecting the Transit Insurance option in Add ons then following details to be provided by Buyer

For Transit Insurance

1. Nature of Goods with all the specifications -
2. Determine the State of Goods for Insurance -
3. Value of Goods -

While choosing Valuable goods requiring High Security in Nature of Goods then following details to be provided by Buyer

Under Nature of Goods for Valuable goods requiring High Security

1. Scope of Service -
2. Service Provider Responsibility -
3. Buyer Responsibility -
4. Size of Goods -
5. Weight of Goods -

While choosing Heavyweight/Over Dimensional Cargo in Nature of Goods then following details to be provided by Buyer

Under Nature of Goods for Heavyweight/Over Dimensional Cargo

1. Scope of Service -
2. Service Provider Responsibility -
3. Buyer Responsibility -
4. Size of Goods -
5. Weight of Goods -

While choosing Customized in Nature of Goods then following details to be provided by Buyer

Under Nature of Goods for Customized

1. Scope of Service -
2. Service Provider Responsibility -
3. Buyer Responsibility -
4. Size of Goods -
5. Weight of Goods -

#### 4.1 Service Details and Standards

1. Service provider shall abide at all times by the all existing labor enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labor law (including rules), regulations, bye laws that may be passed or notification that may be issued under any labor law in future either by the State or the Central Government or the local authority
2. The manpower deployed should maintain polite & courteous behavior towards the buyer. "Misbehavior" which may include, but not limited to, consumption of alcohol during or prior to duty, denial of duty during service hours as defined by user, use of abusive language, theft, shall attract penalties as per provisions of the contract.

#### 4.2 Service Assumptions

1. The Service Provider shall not sublet any part of the Contract. The Service Provider may act as an aggregator of manpower to be provided. However, it is the Service Provider who shall be responsible and liable to deliver the services as per the contract.
2. Sufficient availability of the Transport for supply of Goods or materials

around time, and scheduling supply of Goods,

- 1. The Service Provider is required to transport the Goods as per the Buyer's requirement as indicated in the contract
- 2. The Service Provider will work with the Buyer to determine any required truckload and/or trailer requirements to handle Goods transport for the Buyer
- 3. Seamless coordination in terms of transport from point of dispatch to point of delivery of goods.
- 4. All vehicles required for operations shall be equipped with GPS Tracking System.

### Service Provider's Obligation

1. The Service Provider shall not transfer or assign or sublet any part of the services agreed upon to any third party or to any other person, firm or corporation whatsoever.
2. The Service Provider should cater to the requirements in compliance to the selected specifications by the Buyer for Goods Transportation services.
3. The Service Provider must own vehicles as per the Buyer's requirement with necessary documents of title, license, registration, & valid permit in order to ensure quick transportation.
4. The contract price is inclusive of all applicable taxes, duties, and local laws if any. However, full charges are paid by the Service Provider for truck services will be reimbursed by the Buyer on production of supporting documents.
5. Ownership of vehicle means transportation vehicle should be in possession of Service Provider by name of the owner who permits operation of vehicle in the name of Service Provider to operate.
  1. The cancellation of any documents such as Power of Attorney, partnership deed, etc. shall forthwith be communicated to the Buyer in writing by latest date to which the Service Provider shall have no responsibility or liability for any action taken on the strength of the said documents.
  2. The Service Provider shall ship ordered Goods or material within timelines set forth by the Buyer. If a product/Goods cannot be shipped within the time the Service Provider shall notify the Buyer placing order as to why the Goods have not shipped and shall provide an estimated shipping date. If the Buyer's required shipping order is not acceptable.
6. It is the responsibility of the transportation Service Provider to confirm that product has been loaded on his truck and the condition of that product is in good condition as accepted by the transportation Service Provider, the transportation Service Provider is responsible for that load until it is delivered and accepted by the Buyer. In each case, a bill of lading waybill will be used as a receipt of shipment.
7. The Service Provider shall be absolutely liable at all times, regardless of accident or negligence, for any loss of damage to the property of the Buyer while such property is in possession of the Service Provider.
  1. Shortages/Breaches: Liability on shipments from any designated warehouse/depot shall be as follows:
    - a. The transportation Service Provider is responsible for damaged, lost, and/or Goods returned by a carrier (Point of delivery) at destination of delivery and for shortages from the trailers arriving at stated consignee with broken trailer seals.
    - b. In case of any failure of truck/trailer in transit, wherein time to reach the destination likely to be affected, the Service Provider shall report the matter to designated authority of Buyer, so that if required Buyer may arrange its own transport at Service Provider's risk & cost.
  2. The Transport vehicles hired must have all valid documents and comply with the specifications as mentioned in latest industry standard.
  3. The Service Provider shall submit with Buyer the list of transport vehicles and their details.
    - The Service Provider is responsible for and shall assume all risk and liabilities relating to its personnel and property.
    - The Service Provider has to ensure that vehicle to be used for Goods transportation shall not breakdown due to dual/multi-axle and related shortage while the vehicle is in operation for the vehicle day.
    - The Service Provider shall cover his/her vehicle under comprehensive insurance from any insurance company during the contract period at his/her cost. The Service Provider will also arrange Transit Insurance for the goods to be transported if desired by the Buyer. The Buyer will maintain a record of insurance cost as per actual. The value of goods for the purpose of Transit Insurance will be given by the Buyer. The Service Provider must ensure that the insurance policy should always remain valid during the operational contract period. Further, without prejudice to above, the Service Provider indemnify the Buyer for all claims/transportation claims of Buyer against Buyer.
8. Buyer shall under no circumstances be made liable or responsible by the Service Provider to pay compensation that they are awarded by Motor Vehicle's Law in respect of accidents.
  - Service Provider shall have no claim on account of any expenditure incurred by them other than specifically agreed to in the contract. The Service Provider shall not be entitled for any amount on account of their to be undertaken by them.
  - The Service Provider has to provide the vehicle with driver, necessary and sufficient license and Certificate of Medical Fitness of driver from competent authority. The driver shall follow the instructions of the Buyer.
  - The Service Provider shall bear the cost of the driver including his wages, daily allowance, etc.
  - The Service Provider shall employ any person as a driver for operating a Goods transport vehicle who may earlier engaged or dismissed from any other employer. The driver shall have to read and speak English and Hindi languages. The below mentioned details will be done prior to commencement of contract and shall remain the same unless notified to the Buyer.
9. The Service Provider represents and warrants the accuracy of any information or data provided to Buyer for the purpose of entering into this contract as well as the validity of the information, documents and the contract, in accordance with highest industry and professional standards.
  - The Service Provider shall be responsible for the professional and technical competence of the personnel it employs for their work under the contract and will ensure reliable and complete services. They will be able to effectively perform the obligations under the contract and will ensure that they will respect the law, statutes and customs and standards, a high standard of moral and ethical conduct.
  - Employees of the Service Provider, including all subcontractors, storage of equipment, materials, supplies and parts, with the Buyer premises or at Buyer property shall be considered as employees or agents of Buyer. The Service Provider's personnel shall not enter or pass through and shall not store or discuss or use any equipment or materials, in any way, without the prior written consent of the Buyer property and/or equipment and materials from Buyer.

### 6 Buyer's Obligations

1. Buyer will provide necessary documents to the Service Provider for transportation of its goods.
2. Buyer shall ensure the Service Provider to pay the charges promptly.
3. Buyer's Obligations:
  - It is the Buyer's obligation to ensure that the goods to be transported are in good condition and are properly packed and secured for transport. The Buyer shall ensure that the goods are properly packed and secured for transport. The Buyer shall ensure that the goods are properly packed and secured for transport.

### 7 Service Tracking

The Buyer shall ensure the quality of service delivery by the Service Provider. The Buyer shall ensure the quality of service delivery by the Service Provider. The Buyer shall ensure the quality of service delivery by the Service Provider. The Buyer shall ensure the quality of service delivery by the Service Provider.

- logbook
- The service provider shall maintain registers and checklists for each activity and the work done by each of the personnel shall be recorded on a Job Card, duly signed by the Buyer's representative. Service provider shall also submit a duly signed comprehensive report every month, detailing the services performed during the month.
- The service provider shall thereafter update the logbook on the GeM portal as per the logbook process flow.
- Once the service provider updates the logbook online, the Buyer shall either accept or reject these entries within the prescribed time limit. The buyer will also record the any service non delivery or non-performance issues, and subsequent penalties. Failure to take action on logbook entries updated by service provider shall be deemed as accepted.
- The Service Provider can raise an issue against the rejection of any entry by the buyer within prescribed timelines of such rejection with the designated representative of the Buyer.

## 7.2 Service Performance and Feedback

- The principal point of contact for the issues arising out of this agreement will be the service provider or a designated representative who shall be any employee of the Service Provider in administrative and managerial capacity and in a position of authority to resolve issues. Nonetheless, the service provider shall be solely responsible for maintaining the quality and level of service provided.
- The Service Provider shall maintain a compliant register at the premises for the complaints by the buyer.

## 8 Penalties and Fine

In case of noncompliance of the standards of the services to be provided as per this agreement, the buyer would be at liberty to levy such penalty and terminate the contract. The maximum cumulative penalty on all the occasions put together shall not exceed 10% of the contract value and exceeding the limit is liable for cancellation of the contract.

Events	Penalties
1. Liquidated Damages	Recovery from the transporter as liquidated damages will be calculated @ 1.0% of the trip cost for each vehicle for each day of delay subject to the maximum of 15% of the trip cost for each vehicle
2. Delay in deliverables	Cannot exceed 10% of the contract value after which the contract may be cancelled by the Buyer

## 9 Payment Terms

This section provides details about the terms and conditions of payment towards the services, it may also include deduction of payment in case of faulty service. Some notable points under payment terms are-

### 9.1 Payment Condition

- The payment shall be made as per the financial quotes submitted by the Service Provider and accepted by the Buyer.
  - No advance payment shall be made to the Service Provider.
- The price quoted shall cover all aspects of service delivery.

### 9.2 Payment Cycle

- Payment shall be made once the Service Provider submits the invoice for the same as per the prescribed process flow.
- The Buyer shall make the payment within prescribed timelines as per the payment process flow upon submission of invoice, logbook and service feedback.

### 9.3 Payment Process

- Payment shall be made only after submission of invoices, logbook, service feedback, non-submission of the same may lead to delay/ deduction in payment.
  - All the penalties/ fine/ interest (if applicable) will be settled before making the payments. Service Provider shall not have any objection on the same.
  - The contract amount will be generated based on the estimated quantity (KMS/MT/trip) to be hired during contract period and the payment to the service provider will be made based on the actual usage during contract period.
- Payment will be made through bank transfer only, in no circumstance cash/ cheque payment will be made.

## 10 Amendment of Contract

During service delivery period some conditions may occur when the Buyer and/ or Service Provider may require to amend the Agreement, some of such conditions may be as follows:

- Amendment of the Contract after event of Force Majeure:** In case of occurrence of any exceptional event/ circumstance which has affected either party directly to perform the agreed services, the agreement can be amended. However, cause, evidence and nature of such effect shall be notified to the other party.
- Amendment in statutory variations:** All statutory variations leading to increase in the cost of the contract will be debited to the buyer accounts.

## 11 Termination of Contract

The Agreement shall come to an end either on completion of the Contract Period or shall be terminated for the following reasons:

- Mutual consent:** The contract may be terminated based on mutual consent in case the services are no longer required. Termination based on mutual consent will not attract any penalties or shall not be liable for any extra payments, other than payment of invoices raised till the time of termination including notice period.
- Breach of contractual obligations:** Any incidents considered as the breach of contract will result in immediate termination of services. The Buyer shall have the right to terminate the Contract effectively immediately by giving written notice to the Service Provider if, the Service Provider breaches a material provision of this Contract where the breach is not capable of remedy, or if the Service Provider breaches any provision of this Contract and fails to remedy the breach within 14 days after receiving notice.

TERMINATION: The contract may also be terminated if i) the cumulative penalties rise to 10% of the contract value ii) repeated breach of any SLA beyond 3 instances as per the contract terms. The termination of this Contract shall not affect any accrued rights or remedies of either party.

**Additional Data/Document(s) : Seller**

1. Certificate (Requested in ATC) [click here](#)
2. Statutory Auditors Certificate [click here](#)
3. Financial Statement [click here](#)
4. Office Registration Certificate [click here](#)
5. Compliance With Motor Vehicle Act / Labour Laws/ Motor Transport Workers Act And Other Applicable Laws [click here](#)
6. Epl Challans, Eai Challans Or Bank Statements As Proof Of Ems On Payroll [click here](#)
7. Registration Certificate In The Name Of Service Provider For Fleet Of Owned Truck [click here](#)
8. Work Orders As Proof For Similar Experience In The Past Years [click here](#)
9. Number (up To 100%) Of Vehicles Demanded Should Have Been Provided In The Past Year To Government Agencies [click here](#)
10. Percentage (up To 100%) Of Vehicles Demanded Should Have Been Provided In A Single Contract To A Government Agency In The Past Three Years [click here](#)
11. Epl Challans, Eai Challans Or Bank Statements As Proof Of Drivers On Payroll [click here](#)

**इपीबीजी विवरण | ePBG Detail**

सहायक बैंक   Advisory Bank :	N/A
इपीबीजी प्रतिशत (%)   ePBG Percentage(%)	N/A

**आरसीएम/एफसीएम के संबंध में सामान्य शर्तें | General Clauses w.r.t RCM/FCM**

1. Where ever RCM is applicable, for sellers (Regular GST registered seller who opted out of FCM as per notifications of GST like GTA , unregistered seller), Buyer have liability of paying the GST and GST cess to the government on the specified rate mentioned by them in this contract. Seller will invoice buyer with Zero GST and GST cess.
2. For Registered sellers as per FCM, rates will be inclusive of prescribed rate of GST and GST cess. ITC available to buyer as shown in the bid document have been applied while evaluating the bids. Seller has liability of paying the GST and GST cess to the govt and same will be charged from buyer while invoice.
3. For Registered sellers who opted for RCM while quoting for specified category under section 9(3) like GTA rates will be exclusive of GST and GST cess. GST and GST cess as indicated by the buyer in the bid document payment of GST and GST Cess will be the liability of buyer.
4. For Unregistered sellers Liability of payment of GST and GST cess is in Buyers scope. GST and GST cess as indicated by the buyer in the bid document will be the liability of buyer . Unregistered seller will invoice buyer with zero GST and Zero GST cess.
5. For sellers under Composition Scheme: There is no liability of payment of GST and GST cess in Buyers cope. Seller will invoice Zero GST and GST cess in the invoice to buyer.

**नियम और शर्तें | Terms and Conditions**

**1. General Terms and Conditions-**

- 1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.
- 1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable.

**2. Buyer Added Bid Specific Terms and Conditions-**

**2.1 Buyer Added Bid Specific ATC:**  
Buyer Added text based ATC clauses

1. Bidders can also submit the EMD with Payment online through RTGS / Internet banking in Beneficiary name EXCCUTIVE OFFICER NAGAR PALIKA PARISHAD KICHHA MAKANPUR Account No. 38953266829 IFSC Code SBIN0016173 Bank Name SBI Branch/ address KICHHA MAKANPUR GHAZIABAD . Bidder to indicate bid number and name of bidding entity in the transaction details field at the time of online transfer. Bidder has to upload scanned copy / proof of the Online Payment Transfer along with bid.
2. Service & Support AVAILABILITY OF OFFICE OF SERVICE PROVIDER: An office of the Service Provider must be located in the state of Consignee. DOCUMENTARY EVIDENCE TO BE SUBMITTED.
3. Service & Support Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.
4. Service & Support Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.
5. Generic Bidder financial standing: The bidder should not be under liquidation, court receivership or similar proceedings, should not be bankrupt. Bidder to upload undertaking to this effect with bid.
6. Bid will not be accept without CMD and EMD will be accept in the form of RTGS/NEFT/Inter net Banking.
7. Bidder should not be under defaulter/watch listed on GEM.
8. Bidder must be upload Atc on firm letter head.

**2.2 Buyer Added Bid Specific ATC:**

Buyer uploaded ATC document [Click here to view the file](#).

कार्यालय नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद

पत्रांक-1827/न0पा0परि0खो0म0गा0/कार्यादेश/2023-24

दिनांक-29 फरवरी 2024

:: कार्यादेश ::

मै0- रोलज इण्डिया वेस्ट मैनेजमेन्ट प्रा0 लि0,  
पता-आर-10/107, राजनगर,  
गाजियाबाद।

आपको सूचित किया जाता है कि आप द्वारा नगर पालिका परिषद खोडा मकनपुर, गाजियाबाद में राज्य वित्त आयोग की प्राप्त धनराशि वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण कार्य हेतु (कूड़े को निर्धारित स्थल तक पहुंचाने का कार्य निकाय द्वारा किया जायेगा) दिनांक:-13 दिसम्बर 2023 से दिनांक:-30 दिसम्बर 2023 को प्रेषित ई-निविदा न्यूनतम दर की होने के कारण अध्यक्ष महोदया द्वारा दिनांक:- फरवरी 2024 को स्वीकृति प्रदान कर दी गयी है, जिसका विवरण निम्नवत् है-

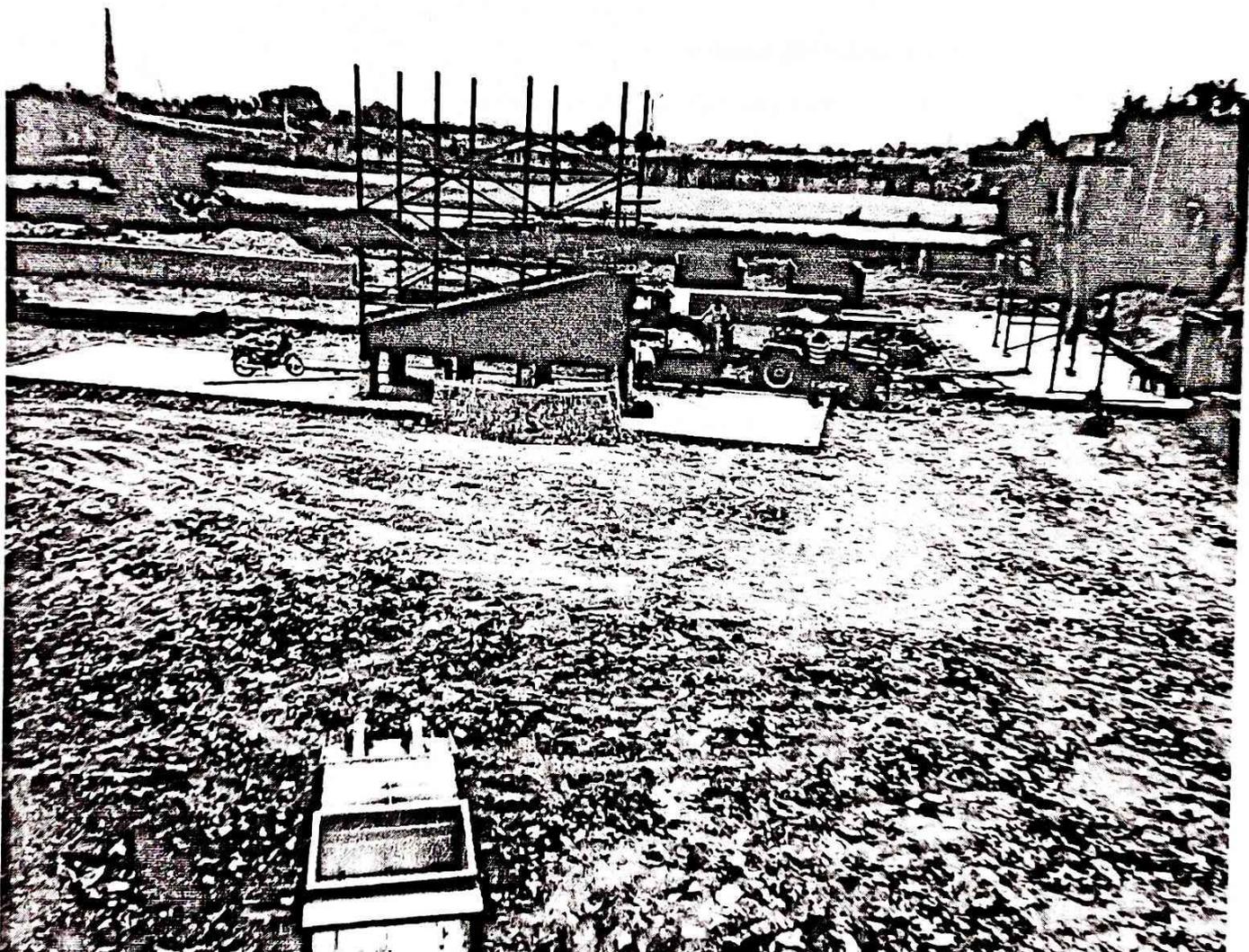
क्र0 सं0	कार्य का नाम	स्वीकृत निविदा की दर	जमानत राशि	कार्यावधि
1	नगर पालिका परिषद, खोडा मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य। (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा)।	567.00 रुपये प्रति मीट्रिक टन	05,00,000.00	बारह माह

अतः आप अनुबन्ध में दी गई शर्तों के अनुसार नगर पालिका परिषद खोडा मकनपुर, जनपद गाजियाबाद में उल्लिखित कार्य कराना सुनिश्चित करें।

  
(कृष्ण कान्त मिश्रा)  
अधिसासी अधिकारी  
न0पा0परि0 खोडा-मकनपुर  
गाजियाबाद।

- प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-
- 1- अपर जिलाधिकारी (प्रशा0)/व0प्र0अधि0स्था0नि0 महोदया, गाजियाबाद।
  - 2- उपजिलाधिकारी, सदर, गाजियाबाद।
  - 3- अध्यक्ष महोदया, नगर पालिका परिषद, खोडा मकनपुर, गाजियाबाद।
  - 4- सम्बन्धित अवर अभिन्यता, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
  - 5- सफाई एवं खादय निरीक्षक, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
  - 6- पत्रावली पर स्थापन हेतु।

  
(कृष्ण कान्त मिश्रा)  
अधिसासी अधिकारी  
न0पा0परि0 खोडा-मकनपुर  
गाजियाबाद।



15 Apr 2024 11:44:28  
Unnamed Road  
Ghaziabad  
Meerut Division  
Uttar Pradesh



ROLLZ INDIA

02.03.2024

Rollz/Khora/23-24/88A

To,  
The Executive Engineer,  
Nagar Palika Parishad Khora-Makkanpur,  
Ghaziabad  
Uttar Pradesh

Sub:- Information regarding start of Work for LOA dated 29<sup>th</sup> February 2024

Ref:- 1827/1/NPPKMG/WO/2023-24 dated 29th February, 2024

Dear Sir,

This is to inform you that the work for transportation of Municipal Solid Waste from Khora-Makkanpur to our Waste to Energy Plant at Bahadarpur, Ghaziabad shall commence within short time. Our Waste to Energy plant at Bahadarpur is under construction.

We aim to start the operations of the plant by 20<sup>th</sup> April. As soon as the plant is fully operational, we shall start taking MSW for processing and disposal as per the work order received.

This is for your kind information and necessary records.

For Rollz India Waste Management Pvt Ltd.

Authorised Signatory



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**ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.**

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z6 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhilwara Compost Plant, Kheer Khara Sanganer, Bhilwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : [Info@rollzindia.com](mailto:Info@rollzindia.com) | Web : [www.rollzindia.com](http://www.rollzindia.com)



क्षेत्रीय कार्यालय-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

REGIONAL OFFICE, U.P POLLUTION CONTROL BOARD, GHAZIABAD

Analysis Report of Groundwater Samples

Date of Collection: 09.04.2024

Sample Collected by: D.K Agarwal(SF), Navneet(J.E. Jal Nigam), Anshul Sharma(A.E.E), N.K Pandey(A.E.E)

S. No	Sampling Point	pH	Colour (Hazen)	Odour	Cond. (µs/cm)	TDS (mg/l)	Total Hard. (as CaCO <sub>3</sub> ) (mg/l)	Ca Hardness (as Ca) (mg/l)	Mg Hardness (as mg) (mg/l)	Total Alkalinity(m g/l)	B.O.D (mg/l)	C.O.D (mg/l)
1.	Kabristan Prem Vihar Khoda Colony Borewell	7.84	10.0	Odourless	694.0	451.0	270.0	68.0	24.0	152.0	NIL	NIL
2.	Bhardwaj Building(Mukesh Sharma) Pawan Vihar Khoda Colony Borewell	7.60	10.0	Odourless	1866.0	1210.0	340.0	104.0	19.2	110.0	NIL	NIL
3.	Nagar Palika Parishad Control Room Borewell	7.11	10.0	Odourless	2370.0	1538.0	480.0	136.0	33.6	186.0	NIL	NIL
	Standards	6.5-8.5	5-15	-	-	500-2000	200-600	75-200	30-100	200-600	-	-

*[Signature]*  
A.S.O

*[Signature]*  
J.R.F./S.A

*[Signature]*  
V.R.O